

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ _____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Sivasagar

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJSV/STDR/F-5/2021-22/5179-5181 dated 13.09.2022

Sir,

With reference to the above, I am directed to inform you that Smti Mridusmita Hazarika, Sub-Divisional Judicial Magistrate (M), Nazira has been accorded permission to avail LTC for the block period of 2022-2025 for the journey to Rameshwaram via Madurai and return back via Chennai along with her daughter Miss Nistha Hazarika, father Sri Bhimkanta Hazarika and mother Smti Indu Hazarika (subject to granting leave from your end and fulfilling the criteria as dependent family members of her parents), by the shortest possible route, as per existing Rules.

Yours faithfully

Sd/
REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8242- 8245 1A, dated 20/09/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Mridusmita Hazarika, SDJM (M), Nazira with reference to her letter dated 13.09.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

20/9/2022
REGISTRAR (VIGILANCE)
Kentuck
20.9.22